GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO.375

TO BE ANSWERED ON THE 1st DECEMBER, 2021/ 10 AGRAHAYANA, 1943 (SAKA)

NRC IN ASSAM

375. MS. SUSHMITA DEV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total amount of money that has been spent on the NRC exercise in Assam;

(b) by when does Government plan on finishing the NRC process in Assam;

(c) whether Government is aware that a significant number of people are unable to get their Aadhaar enrolment done because their biometric details were locked during the claims and objections phase of the citizenship document update process;

(d) if so, by when Government has planned to release their biometric details; and

(e) what steps Government has taken to ensure the completion of the NRC process in Assam in a time-bound manner?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a): The approved cost of the scheme of Updation of National Register of Citizens (NRC), 1951 in Assam is Rs.1602.66 crore, out of which Rs.1602.52 crore has been released to the Government of Assam. (b) to (e): On the directions of the Hon'ble Supreme Court, the Complete Draft National Register of Citizens(NRC), Assam was published on 30th July, 2018 and the supplementary list of inclusions and the list of exclusions have been published on 31stAugust, 2019. As per the Standard Operating Procedure (SOP) approved by the Hon'ble Supreme Court for disposal of claims and objections on the draft NRC list, the biometric enrolment in respect of persons who were part of the claims and those objected upon were to be distinctive and separate IDs were to be generated. Only on publication of final NRC, such persons who are included in the NRC are to be given the usual Aadhaar number as applicable to legal residents in the country.

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The Hon'ble Supreme Court has directed the State Coordinator to enact an appropriate security regime on lines similar to the security regime provided for Aadhaar data and only thereafter the list of inclusions and exclusions shall be made available to the State Government, Central Government and Registrar General, India.
